

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1000 OF 2015

(Prayer for bail)

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 11691 OF 2015

(Application for exemption from filing O.T.)

PRABHU SINGH

... Appellant(s)

VERSUS

STATE OF U.P.

... Respondent(s)

OFFICE REPORT

This is an Appeal by Special Leave Petition granted vide this Court's Order dated 27.07.2015.

It is submitted that pursuant to the Court's order dated 27.07.2015, show cause notice and Notice of Lodgment of Petition of appeal were issued to the sole Respondent through Registered Post A.D. on 12.08.2015.

Neither A.D. Card nor unserved envelope has been received and Service of show cause notice as well as Notice of Lodgment of Petition of appeal is incomplete.

It is further submitted that Original Records from the High court as well as from the Trial Court have been received and the matter was mentioned before the Hon'ble Court on 06.11.2015, when the Court was pleased to pass the following order:

"List the matter on Friday, the 20th November, 2015."

Service of show cause notice is incomplete.

The Appeal above-mentioned with prayer for bail is listed before the Hon'ble Court with this office report.

DATED this the 18th day of November, 2015.

ASSISTANT REGISTRAR

COPY TO:

Ms. Mrinmayee Sahu Mahapatra, Advocate
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ASSISTANT REGISTRAR